

voluntarily disclose the manner of proposed utilisation and make arrangement for monitoring by one of the financial institutions.

MESSAGE FROM RAJYA SABHA.

[English]

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:

(i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 22nd December, 1993, agreed without any amendment to the protection of Human Rights Bill, 1993 which was passed by the Lok Sabha at its sitting held on the 18th December, 1993."

(ii) "In accordance with the provisions of rule 127 of the Rules of Procedures and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 22nd December, 1993, agreed without any amendment to the Jute Manufactures Development Council (Amendment) Bill, 1993 which was passed by Lok Sabha at its sitting held on the 18th December, 1993."

(iii) In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No.5) Bill, 1993, which was passed by the Lok Sabha at its sitting held on the 21st December 1993, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(iv) "In accordance with the provisions of the rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, am directed to enclose a copy of the Pay-ment of Gratuity (Amendment) Bill, 1993, which has been passed by the Rajya Sabha at its sitting held on the 23rd December 1993"

PAYMENT OF GRATUITY
(AMENDMENT) BILL, 1993, AS PASSED
BY RAJYA SABHA

SECRETARY GENERAL: Sir, I lay on the Table the Payment of Gratuity (Amend-ment) Bill, 1993, as passed by the Rajya Sabha on the 23rd December, 1993.

[Translation]

SHRI HARI KISHORE SINGH (Sheohar): Mr. Speaker, Sir, I would like to know whether the Government have taken any action on the JPC Report or not?? If any action has been taken thereto, in that regard I would like to know the same. It will help me in the debate.

SHRI NITISH KUMAR (Barh): If any action has been taken, we should be apprised of the same before the discussion starts. Do the Government have taken any action or not? If the Government have taken any action, we would first of all, like to know the same the discussion could follow thereafter.

SHRI ATAL BIHARI VAJPAYEE (Lucknow): Sir, before we initiate the discussion. I as well as the House would prefer to know whether any decision has since been taken by the Government in regard to the report or the recommendations of the Joint Select Committee. The House should be apprised of the same. The House should